

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P.(C) No.7469 of 2017

The Registrar (Judicial) Orissa High Court *Petitioner*

Mr. Mohit Agarwal
Amicus Curiae

-versus-

Union of India and Others *Opposite Parties*

Mr. M.S. Sahoo
Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE SAVITRI RATHO

ORDER
31.05.2021

Order No.

55. 1. This matter is taken up by video conferencing mode, in the Vacation Court.
2. It appears that affidavits have been filed by the Collectors of Puri, Ganjam, Kendrapada and Khurda districts on 24th May, 2021. Due to the lockdown situation, the said affidavits have not come on record yet. They be brought on record forthwith.
3. Mr. Mohit Agarwal, learned Amicus Curiae points out that despite his furnishing photographs to the concerned Collectors showing the continuance of encroachment on public property by those operating illegal prawn gheries, the necessary corrective action and follow up have not been taken.

4. Learned AC has also pointed out how despite a plethora of statutory provisions, the brazen violation of which by those operating the illegal prawn gheries is continuing, no cases or complaints have yet been registered against the violators.

5. The learned AC is requested to prepare and submit a note on the relevant statutory provisions to enable the Court to issue directions in that regard on the next date.

6. This Court has impressed upon Mr. Sahoo, learned Additional Government Advocate that during the period of lockdown, the State authorities and law enforcement machinery have to be extra vigilant to check the illegal activities by increasing the surveillance.

7. The Court further directs the Collectors of four districts (Puri, Ganjan, Kendrapada and Khurda) shall remain present before this Court in virtual mode on the next date to explain what steps they have taken to activate the statutory remedial processes.

8. The Court further directs the Collector, Kendrapara to arrange for the satellite verification of the entire area/zone in the district for detection and control of the proliferation of the illegal prawn gheries. He will explain to the Court on the next date the steps taken in this regard.

9. A copy of this of order be communicated immediately to the Collectors of the above four districts by the Registrar (Judicial) of this Court.

10 List on 22nd June, 2021 at 2 PM.

11. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

S.K. Jena/P.A.



(Dr. S. Muralidhar)
Chief Justice

(Savitri Ratho)
Judge